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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 375/2017 C.P. (I.B) No. 119/10/NCLT/AHM/2017


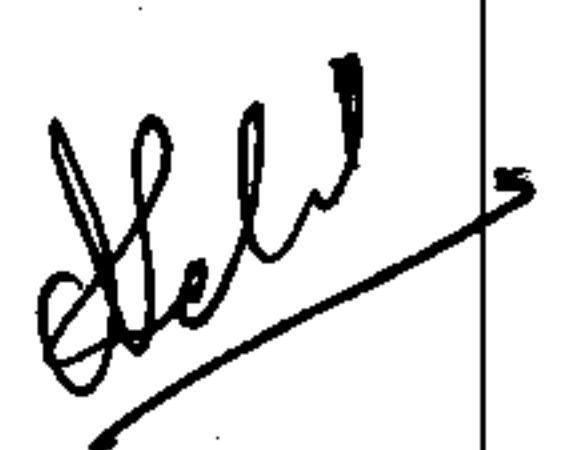
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Kotak Mahindra Bank Ltd.
V/s.
Jayeshkumar Arvindbhai Popat

Section of the Companies Act: Section 10 (4) (a) of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	LALIT M. PATEL	ADVOCATE	PETITIONER	
2.	Neeta Pandit	Advocate	IRP	


ORDER

Learned Advocate Mr. Lalit Patel present for Applicant. Learned Advocate Ms. Neeta Pandit present for Respondent (IRP) in IA 375/2017.

Reply filed by IRP.

For hearing, list the matter on 01.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.